

MINUTES OF THE MEETING No. 49/11 dated 9.3.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P. Srivastava, Deptt. C&PC (Chem.Div)
4. Shri S.K Aggarwal, DC (MSME)
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.48/11 for confirmation and confirmed and adopted the same without any change.

Case No A-51 NC No.49/11 Dated 9.3.11	M/ s Hindustan Unilever Ltd, Mumbai F.No. 01/83/162/ 1239/AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 6.4.2011.

Case No M-333 NC No.49/11	M/ s Rupana Paper Mills (P) Ltd, New Delhi F.No. 01/83/50/ 1137/AM09/DES-IV
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Dated 9.3.11

RLA F.No.05/24/40/985/AM08

Lic.No.0510233641 dated 31.12.2008

The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 9.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Writing & Printing Paper, MG Poster paper, Copier Paper, Tissue Paper	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Waste Paper(All Types)	1.39 Kg
2 to 13	As per application	As applied for (up to 3% of FOB value)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 49/83-ALC1/2010 **MEETING DATE** : 09.03.2011

1	Case No.: 344/24/87-ALC1/2007	Party Name:STERLING BIOTECH LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status: Case Deferred
	HQ File :01/87/050/00477/AM06/	RLA File :34/24/040/00081/AM06/	Lic.No/Date:3410013965 27.07.2005	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.2.2011 issued by this office. Accordingly the case may be re-listed on 6.4.2011..			

2	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be relisted on 6.4.2011			

	Case No.: 3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status: Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184	Defer

3			29.10.2009	Date:06.04.2011
Decision : The Committee considered the case as per agenda. U.O. has been sent to DBT on 22.2.2011. Comments awaited. Accordingly the case may be relisted on 6.4.2011				

4	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

5	Case No.: 6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status: Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda. Another reminder to go to M/o Food Processing. A reminder is issued on 6.12.2010, 19.1.2011 and 22.2.2011. Accordingly the case may be re-listed on 6.4.2011.			

6	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status: Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

	Case No.: 17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status: Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781	Defer

7		03.03.2010	Date:06.04.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that in the online agenda, the import quantity is shown as 1.500 MT while the export quantity shown as 12240.00 MT which is not feasible. A letter has been issued on 19.1.2011 seeking clarification from the firm/RLA. Reminder issued on 18.2.2011. Accordingly the case may be re-listed on 6.4.2011.		

8	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

9	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. A reminder to go to firm. Accordingly the case may be re-listed on 6.4.2011..			

10	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

11	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

12	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

13	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

14	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

15	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

16	Case No.:11/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM11/	RLA File :10/24/040/00038/AM11/	Lic.No/Date:1010039841 16.08.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

17	Case No.:14/21/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM11/	RLA File :10/24/040/00009/AM11/	Lic.No/Date:1010039847 16.08.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 6.4.2011.			

18	Case No.:1/29/83-ALC1/2010	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00496/AM11/	RLA File :34/24/040/00123/AM11/	Lic.No/Date:3410027876 07.09.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.1.2010 issued by this office. A reminder to go to firm. Accordingly the case may be re-listed on 6.4.2011..			

19	Case No.:2/25/83-ALC1/2010	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00436/AM11/	RLA File :05/23/040/00095/AM11/	Lic.No/Date:0510272734 14.09.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 15.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

20	Case No.:20/29/83-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00515/AM11/	RLA File :03/95/040/00486/AM11/	Lic.No/Date:0310595984 08.10.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.2.2011 issued by this office. A reminder to go to firm. Accordingly the case may be re-listed on 6.4.2011..			

21	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda. It was discussed in the meeting and Committee decided to write to PESO, Nagpur, for their comments. A letter issued on 4.1.2010. Reminder issued on 20.1.2011 and 18.2.2011. Accordingly the case may be re-listed on 6.4.2011.			

22	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to			

DIPP on 17.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.

23	Case No.:19/31/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00567/AM11/	RLA File :03/95/040/00577/AM11/	Lic.No/Date:0310598683 25.10.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.1.2011 issued by Deptt. of C&PC(Chem.Div.). A reminder to go to firm. Accordingly the case may be re-listed on 6.4.2011..			

24	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 6.4.2011			

25	Case No.:23/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00571/AM11/	RLA File :33/24/040/00006/AM11/	Lic.No/Date:3310016838 28.10.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 6.4.2011..			

	Case No.:24/31/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Approved
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HQ File :01/83/050/00572/AM11/

RLA File :33/24/040/00005/AM11/

Lic.No/Date:3310016839
28.10.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/11/2010-Ch.II dated 8.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
1) Fipronil 80% WDG	1 Kg	Fipronil Technical 95%	0.858 Kg
2) Fipronil 20% SC	1 Kg	Fipronil Technical 95%	0.214 Kg
3) Fiponil 5% SC	1 kg	Fipronil Technical 95%	0.053 Kg
4) Fipronil 0.3% GR	1 Kg	Fipronil Technical 95%	0.0032 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:25/31/83-ALC1/2010Party Name:PARIJAT INDUSTRIES
(INDIA) PVT.LTD.,Meet No/Date:49/83-ALC1/2010
09.03.2011**Status:Case
Approved**

HQ File :01/83/050/00573/AM11/

RLA File :33/24/040/00007/AM11/

Lic.No/Date:3310016840
28.10.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/11/2010-Ch.II dated 8.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
1) Bispyribac Sodium 80% WP	1 Kg	Bispyribac Technical 95% (BYPEX)	0.858 Kg
2) Bispyribac Sodium 40% SC	1 Kg	Bispyribac Technical 95% (BYPEX)	0.429 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:4/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00578/AM11/	RLA File :08/24/040/00221/AM11/	Lic.No/Date:0810093570 01.11.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

29	Case No.:8/33/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM11/	RLA File :03/95/040/00611/AM11/	Lic.No/Date:0310599486 01.11.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.3.2011 issued by this office. Accordingly the case may be re-listed on 6.4.2011..			

30	Case No.:10/33/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00584/AM11/	RLA File :33/24/040/00008/AM11/	Lic.No/Date:3310016864 01.11.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

	Case No.:11/33/83-ALC1/2010	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Approved
	HQ File :01/83/050/00585/AM11/	RLA File :05/23/040/00137/AM11/	Lic.No/Date:0510276248 02.11.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 9.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper 157GSM+/-10% (Coating wt. 19 GSM)	1.0 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	For Self Adhesive paper Coated Paper 78 GSM+/-10%	1.04 Sq. meter
2.	Glassine Base paper 60 GSM+/-10%	1.05 Sq. meter
3.	Solprene (Butadiene Styrene Copolymer)	0.0026733 Kg
4.	Detrolin (Rosin Ester)	0.0041496 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.0031441 Kg
6.	Regalite (Hydrocarbon Resin)	0.0022703 Kg
7.	Wingtack (Hydrocarbon Resin)	0.0060089 Kg

Export Item:

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper 121GSM+/-10% (Coating wt. 15 GSM)	1.0 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
8.	For Self Adhesive paper Coated Paper 45 GSM+/-10%	1.04 Sq. meter
9.	Glassine Base paper 60 GSM+/-10%	1.05 Sq. meter
10.	Solprene (Butadiene Styrene Copolymer)	0.0021105 Kg
11.	Detrolin (Rosin Ester)	0.003276 Kg
12.	Quintac (Styrene Isoprene Copolymer)	0.0024822 Kg
13.	Regalite (Hydrocarbon Resin)	0.0017924 Kg
14.	Wingtack (Hydrocarbon Resin)	0.0047439 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

32	Case No.:12/33/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00586/AM11/	RLA File :05/23/040/00195/AM11/	Lic.No/Date:0510276255 03.11.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

33	Case No.:13/33/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00587/AM11/	RLA File :08/24/040/00224/AM11/	Lic.No/Date:0810093692 03.11.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

34	Case No.:15/33/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Approved
	HQ File :01/83/050/00589/AM11/	RLA File :04/24/040/00200/AM11/	Lic.No/Date:0410118636 04.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 9.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solder Paste OM 338 T SAC 405 T3. (Combination of Paste flux-11.6% with Tin Alloy Powder- 89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg	1. Tin Alloy Powder SAC 405 T 3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 4% and Copper 0.5%) 2. Paste Flux OM 338T Paste Flux-OM 338T)	0.8938 Kg 0.1162 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:1/41/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00752/AM11/	RLA File :03/95/040/00588/AM11/	Lic.No/Date:0310608722 30.12.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6.4.2011.			

	Case No.:4/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Approved
	HQ File :01/83/050/00755/AM11/	RLA File :17/24/040/00049/AM10/	Lic.No/Date:1710003664	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 7.3.2011, the Committee decided to approve the case as under:-

36

Export Item	Qty.	Import Item	Qty.
Tallow Diamine 10 mole ethoxylate (Dark Brown Liquid) (Stearyl Diamine 10 mole ethoxylate)	1 Kg	1. Tallow Diamine (Stearyl Diamine) (Pale to Yellowish semi solid) 2. Ethylene Oxide	0.429 Kg 0.570 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37

Case No.:2/41/83-ALC1/2010	Party Name:UNITED TECHNOLOGISTS	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
HQ File :01/83/050/00753/AM11/	RLA File :04/24/040/00272/AM11/	Lic.No/Date:0410120299 31.12.2010	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 6/4/2011.			

38

Case No.:5/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
HQ File :01/83/050/00756/AM11/	RLA File :17/24/040/00144/AM08/	Lic.No/Date:1710003672 31.12.2010	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

39	Case No.:6/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00757/AM11/	RLA File :17/24/040/00023/AM09/	Lic.No/Date:1710003674 31.12.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

40	Case No.:7/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00758/AM11/	RLA File :17/24/040/00057/AM09/	Lic.No/Date:1710003676 31.12.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

41	Case No.:8/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00759/AM11/	RLA File :17/24/040/00107/AM09/	Lic.No/Date:1710003678 31.12.2010	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

	Case No.:9/41/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Approved
	HQ File :01/83/050/00760/AM11/	RLA File :17/24/040/00052/AM10/	Lic.No/Date:1710003679 31.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 7.3.2011, the Committee decided to approve the case as under:-

42

Export Item	Qty.	Import Item	Qty.
Tallow Diamine 10 mole ethoxylate (Dark Brown Liquid) (Stearyl Diamine 10 mole ethoxylate)	1 Kg	1. Tallow Diamine (Stearyl Diamine) (Pale to Yellowish semi solid) 2. Ethylene Oxide	0.429 Kg 0.570 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43

Case No.:12/41/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
HQ File :01/83/050/00763/AM11/	RLA File :31/24/040/00220/AM11/	Lic.No/Date:3110046267 03.01.2011	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

44

Case No.:11/41/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
HQ File :01/83/050/00762/AM11/	RLA File :08/24/040/00284/AM11/	Lic.No/Date:0810095202 04.01.2011	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

45	Case No.:14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 6.4.2011			

46	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 6.4.2011			

47	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 6.4.2011			

48	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:06.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011.. Accordingly the case may be relisted on 6.4.2011

49	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

50	Case No.:7/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00841/AM11/	RLA File :17/24/040/00037/AM11/	Lic.No/Date:1710003727 27.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

51	Case No.:2/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00836/AM11/	RLA File :08/24/040/00212/AM11/	Lic.No/Date:0810095816 28.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.2.2011. Accordingly the case may be relisted on 6.4.2011			

52	Case No.:3/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00837/AM11/	RLA File :08/24/040/00213/AM11/	Lic.No/Date:0810095817 28.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

53	Case No.:4/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00838/AM11/	RLA File :08/24/040/00321/AM11/	Lic.No/Date:0810095818 28.01.2011	Defer Date:30.03.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter daed 23.3.2011. Accordingly the case may be relisted on 30.3.2011			

54	Case No.:5/45/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00839/AM11/	RLA File :08/24/040/00322/AM11/	Lic.No/Date:0810095819 28.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.3.2011. Accordingly the case may be relisted on 6.4.2011			

55	Case No.:6/45/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00840/AM11/	RLA File :08/24/040/00331/AM11/	Lic.No/Date:0810095836 28.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm vide letter dated 23.3.2011. Accordingly the case may be relisted on 6.4.2011

56	Case No.:11/45/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00845/AM11/	RLA File :17/24/040/00043/AM09/	Lic.No/Date:1710003736 31.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.3.2011. Accordingly the case may be relisted on 6.4.2011			

57	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 22.2.2011 issued by this office. Accordingly the case may be re-listed on 6.4.2011..			

58	Case No.:9/45/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00843/AM11/	RLA File :10/24/040/00097/AM11/	Lic.No/Date:1010041649 01.02.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm.. Accordingly the case may be relisted on 6.4.2011			

	Case No.:10/45/83-ALC1/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
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59	HQ File :01/83/050/00844/AM11/	RLA File :05/23/040/00303/AM11/	Lic.No/Date:0510282725 01.02.2011	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.3.2011. Accordingly the case may be relisted on 6.4.2011				

60	Case No.:1/49/83-ALC1/2010	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00943/AM11/	RLA File :03/94/040/01029/AM11/	Lic.No/Date:0310617199 22.02.2011	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.4.2011				

61	Case No.:2/49/83-ALC1/2010	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00944/AM11/	RLA File :03/94/040/01028/AM11/	Lic.No/Date:0310617203 22.02.2011	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.4.2011				

62	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:06.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.4.2011				

	Case No.:4/49/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT	Meet No/Date:49/83-ALC1/2010	Status:Case
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63		LTD	09.03.2011	Approved
	HQ File :01/83/050/00946/AM11/	RLA File :03/95/040/00940/AM11/	Lic.No/Date:0310617973 25.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/10/2010-Ch.II dated 7.3.2011, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	STANOX DSTDP (Di staryl Thiodipropionate)	1 Kg	1. Acrylonitrile 2. Stearyl Alcohol	0.158 Kg 0.807 Kg
	STERCOPOL L 62 (Block Co-Polymer of Propylene Oxide & Ethylene Oxide Molecular weight 2513)	1 Kg	1. Di Propylene Glycol 2. Propylene Oxide 3. Ethylene Oxide	0.0544 Kg 0.670 Kg 0.282 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:5/49/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00947/AM11/	RLA File :33/24/040/00017/AM11/	Lic.No/Date:3310017789 25.02.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.4.2011.			

65	Case No.:6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:06.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.4.2011

66	Case No.:7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.4.2011			

67	Case No.:8/49/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:49/83-ALC1/2010 09.03.2011	Status:Case Deferred
	HQ File :01/83/050/00950/AM11/	RLA File :03/94/040/00635/AM11/	Lic.No/Date:0310618212 28.02.2011	Defer Date:06.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 6.4.2011			

Date:24.03.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer